

प्रेषक,

जिला मजिस्ट्रेट,
बदायूँ।

सेवा में,

नेशनल ग्रीन ट्रिब्यूनल,
प्रिंसिपल बेंच,
नई दिल्ली।

संख्या :- 1177/न्याय सहायक

दिनांक : अक्टूबर 10, 2019

विषय :- नेशनल ग्रीन ट्रिब्यूनल, प्रिंसिपल बेंच, नई दिल्ली में योजित मूल प्रार्थना-पत्र संख्या 714/2019 अशोक कुमार केवल बनाम सरकार उ0प्र0 के प्रत्यावेदन निस्तारण के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक योजित मूल प्रार्थना-पत्र संख्या 714/2019 अशोक कुमार कमल बनाम सरकार उ0प्र0 में पारित आदेश दिनांक 16-09-2019 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा श्री अशोक कुमार केवल के प्रत्यावेदन दिनांक 19-03-2019 पर आख्या चाही गयी है।

तत्कम में प्रत्यावेदन में उल्लिखित तथ्यों की जाँच हेतु निम्नवत समिति का गठन किया गया :-

- 1- मुख्य विकास अधिकारी, बदायूँ।
- 2- अधिशासी अभियन्ता विद्युत वितरण खण्ड-प्रथम, बदायूँ।
- 3- अधिशासी अभियन्ता उ0प्र0 जल निगम, बदायूँ।

मुख्य विकास अधिकारी, बदायूँ ने अपने पत्र संख्या 411/एस0टी0 सी0/2019-20 दिनांक 05-10-2019 के अन्तर्गत आख्या उपलब्ध कराई है।

अतः मुख्य विकास अधिकारी, बदायूँ से प्राप्त पत्र संख्या 411/एस0टी0 सी0/2019-20 दिनांक 05-10-2019 मूल रूप में सलंगन कर आवश्यक कार्यवाही हेतु प्रेषित की जा रही है।

सलंगनक :- उपरोक्तानुसार।

भवदीय

(कुमार प्रशान्त)
जिलाधिकारी,
बदायूँ

NATIONAL GREEN TRIBUNAL	
Principal Bench, New Delhi	
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5/10/19
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प्रेषक,

मुख्य विकास अधिकारी
बदायूँ।

सेवा में,

जिलाधिकारी,
बदायूँ।

पत्रांक 411 /एस0टी0सी0 /2019-20
महोदय,

11-2
10/10/19
AEM(E)/JA 23
मुख्य विकास अधिकारी
बदायूँ (9/10/19)
दिनांक: 05-10-19

कृपया अपने कार्यालय के पत्र संख्या 1048/न्याय सहायक दिनांक 01.10.2019 का सन्दर्भ ग्रहण करने का कष्ट करें जिसके माध्यम से नेशनल ग्रीन ट्रिब्यूनल, प्रिंसिपल बेंच, नई दिल्ली में योजित मूल प्रार्थना पत्र संख्या 714/2019 अशोक कुमार केवल बनाम सरकार उ0प्र0 में पारित आदेश दिनांक 16.09.2019 के अनुपालन में जांच कर आख्या 03 दिवस में उपलब्ध कराने हेतु निर्देशित किया गया है।

अतः उक्त के क्रम में प्रश्नगत प्रकरण की जांच 1-अपर मुख्य अधिकारी, जिला पंचायत 2- अधिशासी अभियन्ता, विद्युत वितरण खण्ड-प्रथम 3-अधिशासी अभियन्ता, जल निगम से करायी गई। जांच आख्या मूलरूप में संलग्न कर आपकी सेवा में सूचनार्थ एवं अग्रेतर कार्यवाही हेतु प्रेषित की जा रही है।

संलग्न: जांच आख्या मूलरूप में

JA
प्रस्तुत की
10
Om

भवदीय
(निशा अनंत)
मुख्य विकास अधिकारी
बदायूँ।

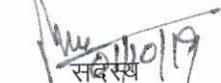
1. प्रथम जॉच अधिकारी का नाम:- अपर मुख्य अधिकारी, जिला पंचायत, बदायूँ ।
 2. द्वितीय जॉच अधिकारी का नाम:- अधिशासी अभियन्ता, विद्युत वितरण खण्ड प्रथम, बदायूँ।
 3. तृतीय जॉच अधिकारी का नाम:- अधिशासी अभियन्ता, जल निगम, बदायूँ।
3. निरीक्षण का दिनांक :- 01.10.2019

मुख्य विकास अधिकारी महोदया, बदायूँ के कार्यालय ज्ञाप संख्या- 396/एस0टी0सी0/ 2019-20 दिनांक 28.09.2019 के अनुपालन में नेशनल ट्रिब्यूनल बेंच नई दिल्ली में योजित मूल प्रार्थना पत्र संख्या-714/2019 अशोक कुमार केवल बनाम सरकार उ0प्र0 में पारित आदेश दिनांक 16.09.2019 के अनुपालन में शिकायती पत्र की जॉच हेतु गठित जॉच कमेटी द्वारा जनपद बदायूँ में ड्रार्क जोन में समबर्सिबल पम्प लगाकर जल का अनावश्यक दोहन किये जाने की जॉच दिनांक 01.10.2019 को कमेटी द्वारा संयुक्त जॉच की गयी स्थलीय निरीक्षण के समय कमेटी के सभी सदस्य उपस्थित रहे। जॉच आख्या बिन्दुवार निम्नवत है:-

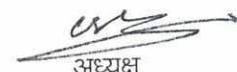
1- समबर्सिबल पम्पों का डीजल इंजन लगाकर खेतों की सिंचाई :- इस सम्बन्ध में जॉच टीम द्वारा रेण्डम कुछ ग्रामों का निरीक्षण किया गया निरीक्षण के समय उपस्थित ग्रामवासियों एवं ग्राम प्रधानों द्वारा बताया गया कि समबर्सिबल बोरिंग पर डीजल इंजन लगाकर खेतों की सिंचाई नहीं की जा रही है। कमेटी को जॉच के समय भी इस तरह का कोई प्रकरण संज्ञान में नहीं आया।

2-समर सेविल पम्पों का दुरुपयोग कर जल का दोहन :- जॉच टीम द्वारा रेण्डम स्थलीय निरीक्षण किया गया। निरीक्षण के समय आमजन से इसकी जानकारी प्राप्त की गयी तथा टीम द्वारा भी देखा गया कि ग्रामीण क्षेत्रों में आवासित परिवारों के सापेक्ष लगभग 10 से 12 प्रतिशत घरों में समबर्सिबल पम्प लगे हुए हैं। जॉच के समय ग्राम प्रधान, ग्राम पंचायत सचिव, सफाई कर्मियों एवं उपस्थित लोगों द्वारा मौखिक बयान तथा लिखित प्रमाण के रूप में दिया गया है कि अधिकतर जागरूक लोगों द्वारा समबर्सिबल से जल का दुरुपयोग नहीं किया जा रहा है। परन्तु अज्ञानता के कारण कुछ लोगों द्वारा शिकायती पत्र में उल्लिखित बिन्दुओं के अनुसार जल का अनावश्यक दुरुपयोग किया जा रहा है। जॉच टीम द्वारा किये गये रेण्डम निरीक्षण के समय ग्राम प्रधान तथा गणमान्य व्यक्तियों एवं आमजन को जल की महत्वता तथा इसके दुरुपयोग करने से आने वाले समय में जल सकंट के परिणाम आने के बारे में समझाया गया तथा जल का दुरुपयोग न करने हेतु संज्ञानित कराया गया।

अतः उपरोक्त के अतिरिक्त यह भी अवगत कराना है कि शिकायत कर्ता का शिकायती पत्र में स्पष्ट पता व दूरभाष नम्बर न होने के कारण सम्पर्क नहीं होने के कारण शिकायत कर्ता का कथन प्राप्त नहीं हो सका। प्रश्नगत शिकायत की जॉच के समय जॉच टीम को शिकायती पत्र में उल्लिखित सभी बिन्दुओं की प्रथम दृष्टया पुष्टि नहीं हो सकी। शिकायत की जॉच हेतु संयुक्त रूप से जॉच कमेटी द्वारा रेण्डम आधार पर कुछ ग्रामों का स्थलीय निरीक्षण किया जो निम्नवत हैं:- ग्राम मलखानपुर, आसफपुर, सैंडोला, नगला जैत, सुरैनी पापडी, हबीवपुर दर्जरामपुर, कुआंडाडां वि०ख० आसफपुर ग्राम चमरपुरा नौना, जाफरपुर, सिढौली, चन्दोई, उल्ला सकामई, लश्करपुर ओईया वि०ख० इस्लामनगर ग्राम खैरी, सैफपुर, अल्लीपुर चाचीपुर, खौसारा, दुधौनी, हैदलपुर वि०ख० अम्बियापुर एवं विकास खण्ड आसफपुर, इस्लामनगर तथा अम्बियापुर कार्यालय का स्थलीय निरीक्षण किया गया निरीक्षण के समय मौके पर उपस्थित लोगों ग्राम प्रधान व ग्राम तैनात उपस्थित कर्मचारियों ने अवगत कराया कि समबर्सिबल से खेतों की सिंचाई नहीं की जाती है और न ही समबर्सिबल पम्प से टैंक भर जाने के बाद भी समबर्सिबल पम्प खुला छोड़ देना और जानबरो को सीधे समबर्सिबल से नहलाना, गाडियों को धोना, फर्शों को धोना, नालियों को साफ करना एवं सीधे पम्प से ही स्नान करना आदि कार्य अधिकांश व्यक्तियों द्वारा नहीं किये किये जा रहें जिससे अनावश्यक स्वच्छ जल को बहाकर दुरुपयोग नहीं हो रहा है। स्वच्छ जल के दुरुपयोग को रोकने के लिए जनसामान्य में व्यापक प्रचार-प्रसार कर इसको रोका जा सकता है। इसकी विस्तृत जॉच हेतु ब्लाक स्तरीय तहसील स्तरीय कर्मचारियों से कराकर प्राप्त की जा सकती है। ग्राम प्रधानों द्वारा दिये गये लिखित ब्यान की प्रति एवं टीम द्वारा किये गये स्थलीय निरीक्षण की फोटोग्राफ सलग्न कर आवश्यक कार्यवाही हेतु प्रेषित है।


सदस्य
जॉच कमेटी
अधिशासी अभियन्ता
जल निगम, बदायूँ।


सदस्य
जॉच कमेटी
अधिशासी अभियन्ता
विद्युत वितरण खण्ड प्रथम बदायूँ।


अध्यक्ष
जॉच कमेटी
अपर मुख्य अधिकारी
जिला पंचायत, बदायूँ।

ग्राम प्रधान वीरपाल सिंह ग्राम पंचायत सिंह
 मठारा वाराणसी विकसल खण्ड इन्डियन (कृषि)
 मैत्री ग्राम पंचायत में लगभग 950 बीघर हैं।
 और परिवार 250 लगभग हैं। हमारी ग्राम पंचायत
 में शायर लेबिल 150 लगभग हैं। इन का प्रयोग
 ग्राम वासी द्वारा अपने निजी उपयोग किया जा
 रहा है। इन समय लेबिल से अनावश्यक जल
 सही नहीं किया जा रहा है। इस सम्बन्ध में मैं
 द्वारा भी समय-समय पर समझाया जा रहा है।
 अनावश्यक जल बूझ न करे।
 यह कंधन से बिना किसी ठेक दवा से नहीं
 खिड़ रहा है।

वीरपाल सिंह
 ग्राम प्रधान
 ग्राम सिंहपुर

ग्राम पंचायत कल्लिपुर - चांचीपुर का एक विभाग है।
श्रीमती माता जी का नाम प्रधान है। श्रीमती का नाम पंचायत
में 1500/ कैंटर है। तथा 325 लोगका परिवार है।
ग्राम पंचायत में 20 से 30 अक्षर पम्प है। तथा श्री
पंचायत के अक्षर पम्प नासिक अपने अक्षर
का दुर प्रयोग करते हैं। तथा उनको हमारे द्वारा
अमझाया जाता है। तथा कोई बारी हमारी
बात नहीं माना जाता है। तथा कुछ लोग
अपने अक्षर का सही इस्तेमाल करते हैं।
तथा हमारे अमझाने पर मन की जोते है।

उपरोक्त व्यक्ति किसी को दवाय या अन्य
के ~~बात~~ कह रहा है। क्योंकि अपनी स्वेच्छा
में दे रहा है।

श्रीमन्मोहन सिंह
प्रधान पुत्र

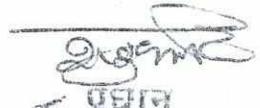
में ग्राम पंचायत कुशासा निम्नलिखित आसकपुर जिले
 नदियों का निकलती है मेश नाम शंकराकर

मेरी ग्राम पंचायत में कुल वोट 2000 हैं और
 कुल परिवार 450 के लगभग हैं तथा मेरी ग्राम
 पंचायत कुशासा जिल्हा में 10 से 12 प्रतिशत
 समर्थित सहायता प्राप्त है जिसका उपयोग ग्रामीण
 जन दुर्घटना रिस्क निवारण घरेलू उपयोग के लिये
 किया जाता है तथा इस प्रकार शैविष्य पत्रों को कोई
 अनावश्यक रूप तब होना नहीं किया जा रहा है।
 उपरोक्त कारण बिना किसी देवाल तथा गणना के
 रहा है जो पूर्णता रूप है तथा अपनी स्वदेशी
 देखा है।

(Handwritten Signature)

ग्राम पंचायत - कुशासा
 जिला - आसकपुर (बिहार)

में ग्राम प्रधान शत्रुघ्न सिंह द्वारा हवीवपुर प्रभाग विवरण
 आसफपुर वडा (2) का निष्काहरी मेरी ग्राम पंचायत
 के कुल वोट 1250 हैं कुल पाठवार लगभग 3500 हैं
 मेरी ग्राम पंचायत में लगभग 12 सेंसर खोले हैं जिनमें
 बिना उपयोग आगीजों द्वारा सिद्ध नहीं करे
 उपयोग के लिए नाम जा रहा है इनका (सोपे)
 से आनावपन कुछ से लेख दोहन नहीं किया
 जा रहा है उपरोक्त कारणों से बिना नाम
 वडा वडा के दे रहा है -
 सुपरोसत कारण सच पूर्ण है


 प्रधान
 1 पंचायत हवीवपुर वडा
 2 खंड आसफपुर (बदारा)

ग्राम पंचायत संज्ञिका

मैं जयपाल सिंह ग्राम पंचायत संज्ञिका निवासी हूँ तथा

मैं ग्राम पंचायत में कुल वीर 1500 से वाते ही कुल परिवार

उच्च लागत तथा ग्राम पंचायत संज्ञिका में कुल 12 से 15 परिवार
साथीत अक्षर्यापित ही मित्रता उपयोग ग्रामीण जल सुरा सिद्ध
विषी घरेलू उपयोग के लिए सिद्ध (आरक्ष्य) तथा इस
समराला यमी नो नोई अनानुशक रूप जल वीर
जही निश्चय आरक्ष्य ही

उपरोक्त कथन ना किसी प्रकार तथा अधिक देखी हूँ जो पूर्णतया
सत्य ही तथा अपनी स्वेच्छा से देखी हूँ

जयपाल सिंह

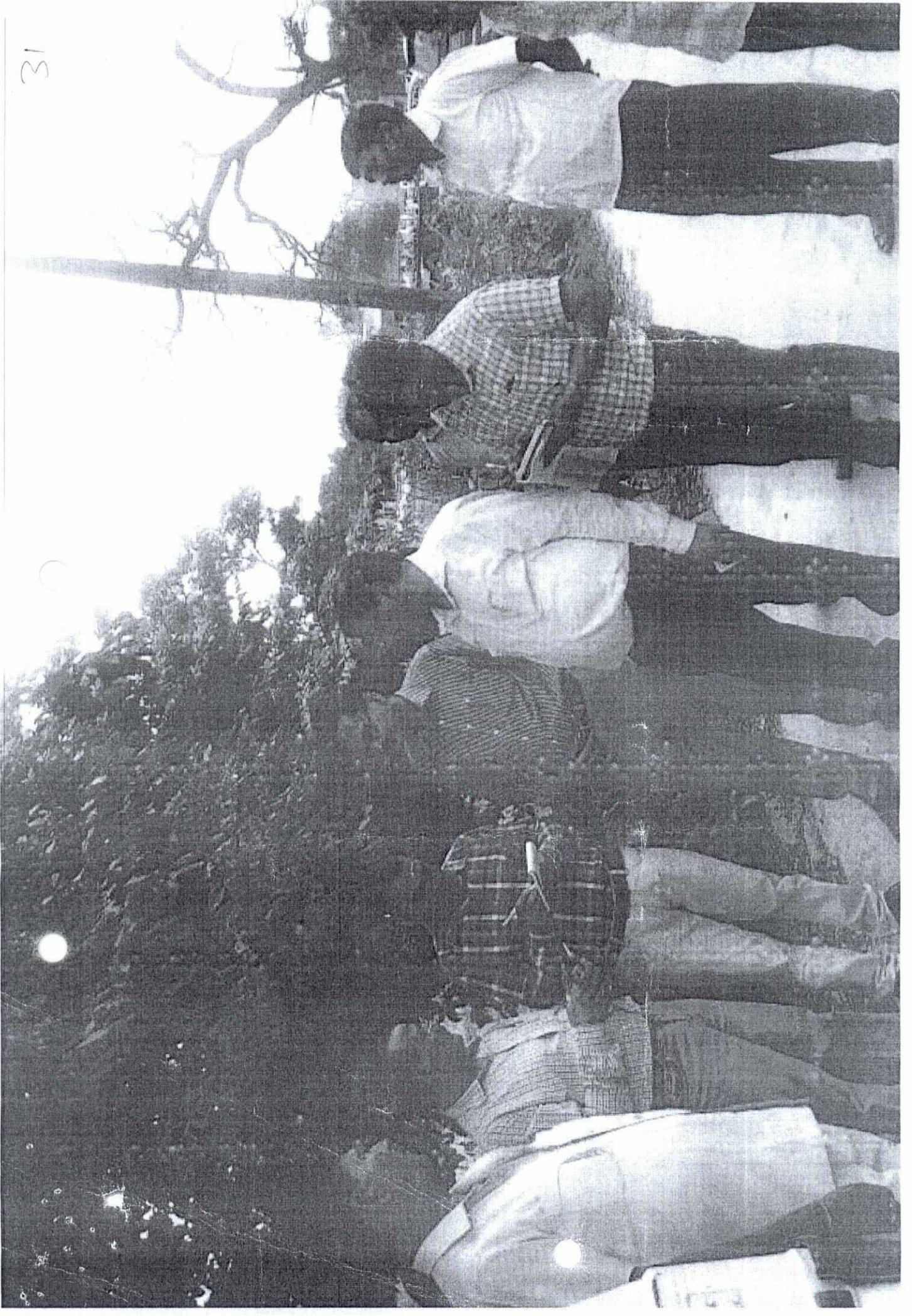
ग्राम पंचायत

संज्ञिका
प्रधान *

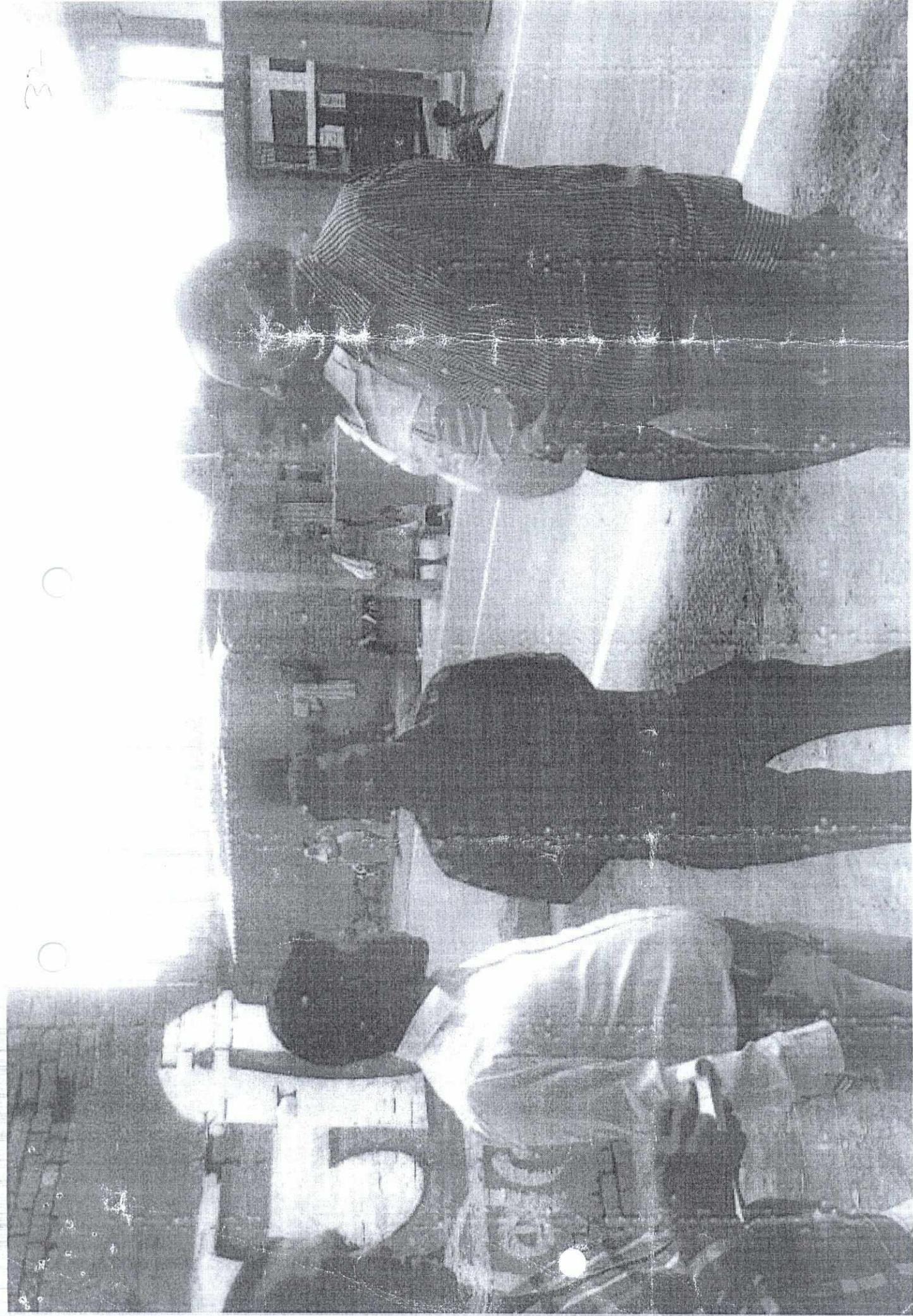
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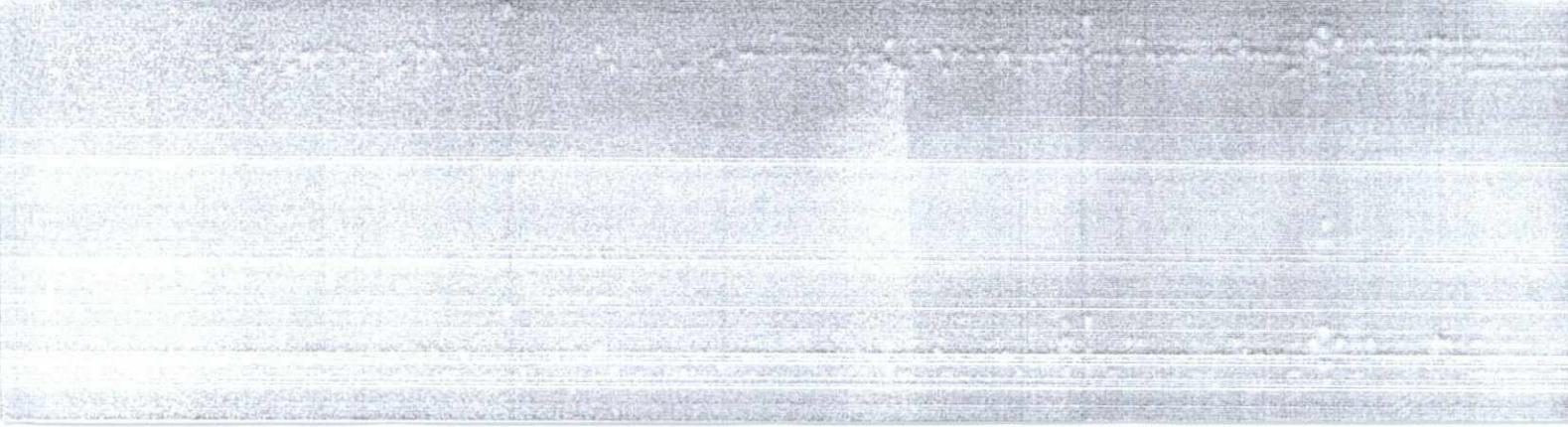


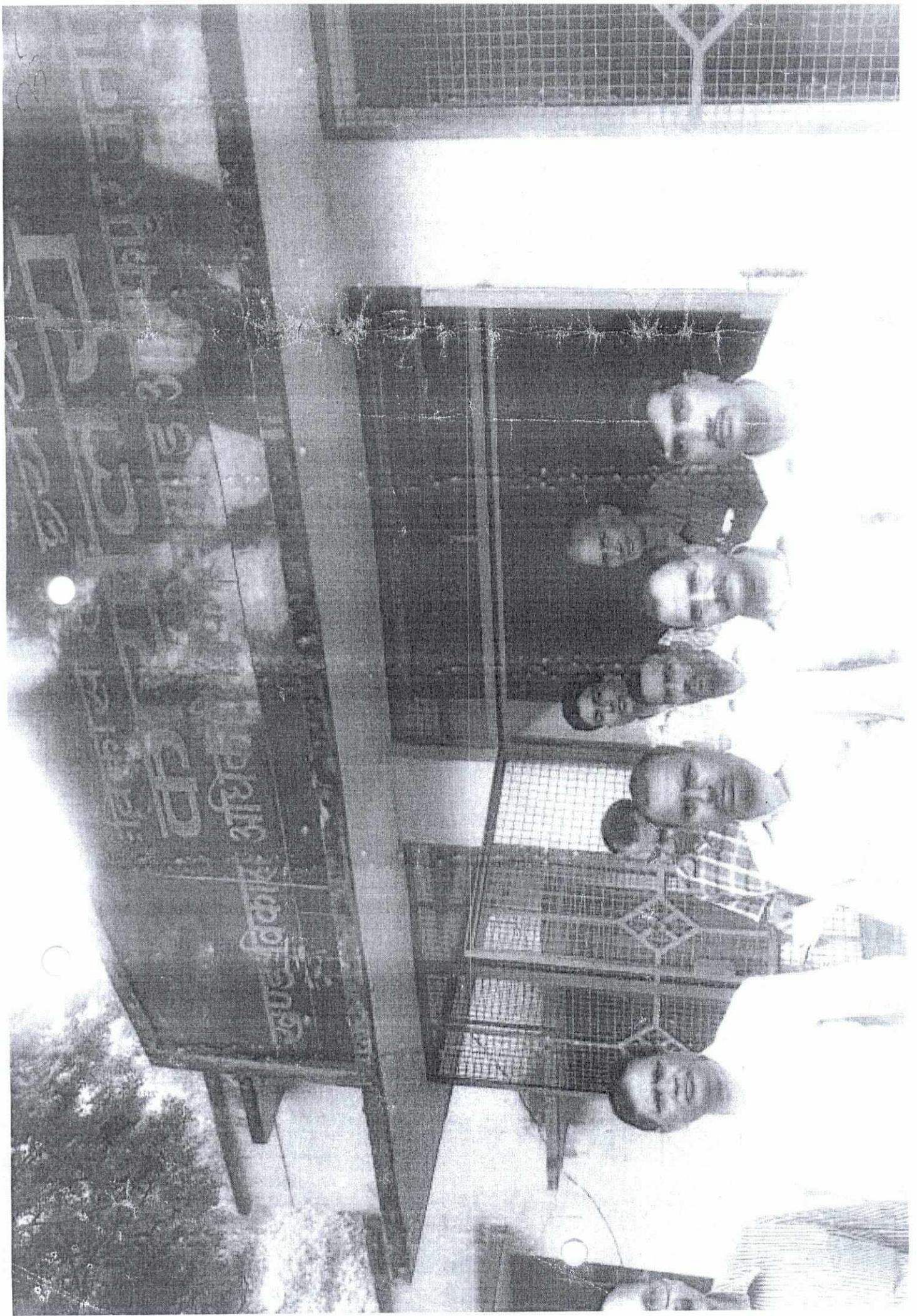


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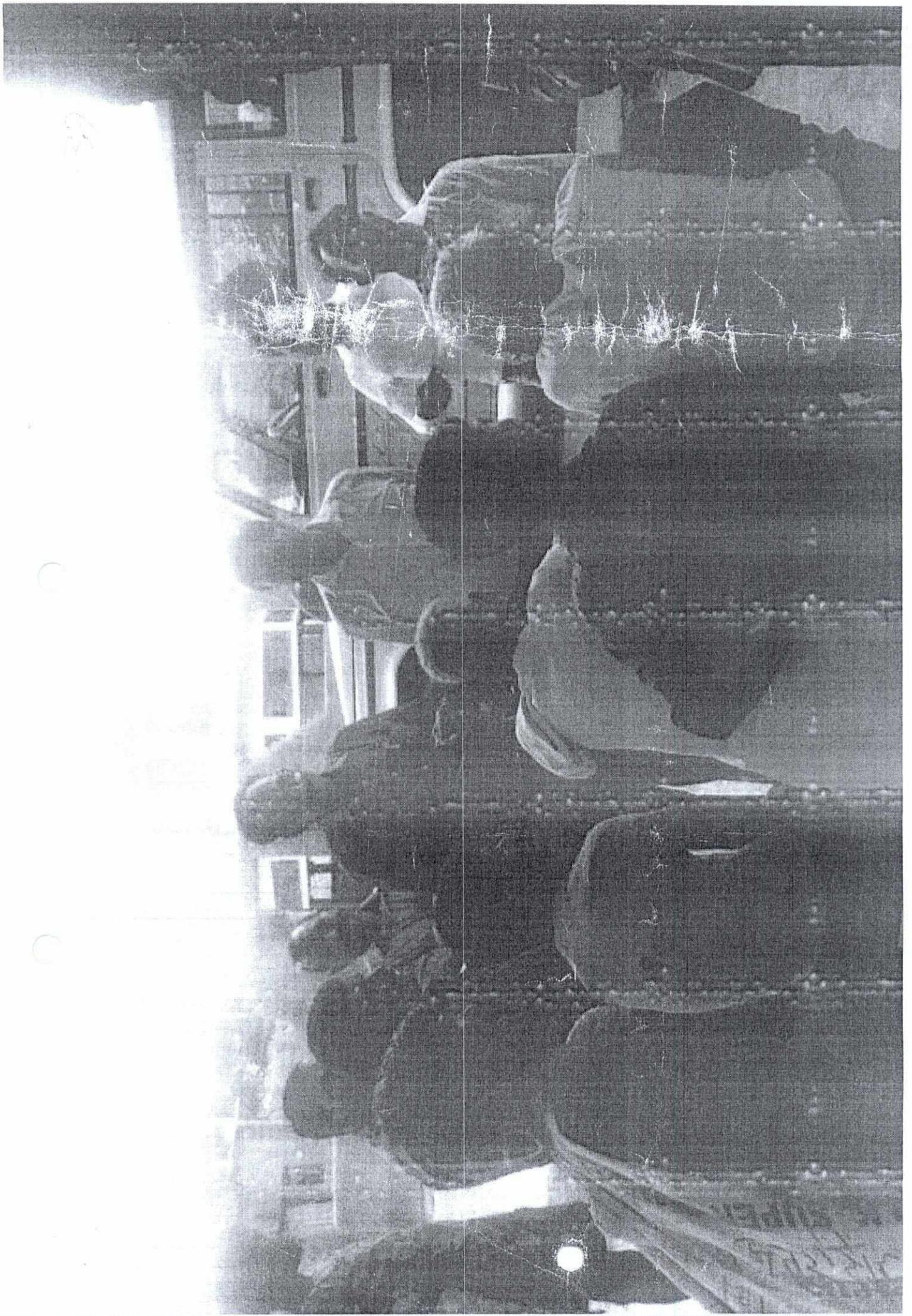






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A.D.M(E)/OC, उड़ीशा JA
प्रकरण गम्भीर है | आज ही
पुत्रावली पर प्रकृत है
AM, 38
19/9-19

Item No. 51

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 714/2019

Ashok Kumar Kaval

Applicant(s)

Versus

State of Uttar Pradesh

Respondent(s)

Date of hearing: 16.09.2019

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGENDRA NANDA, EXPERT MEMBER

Application is registered based on a complaint received by post

ORDER

Allegation in this letter, which has been treated as an application, is that there is operation of illegal submersible pumps in dark zones in District Badaun, U.P.

Let the District Magistrate, Badaun look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report to this Tribunal within one month from the date of receipt of copy of this order by e-mail at judicial-ngt@gov.in.

A copy of this order, along with complaint, be sent to the District Magistrate, Badaun by e-mail for compliance.

punitive action including prosecution, in terms of the National Green Tribunal Act, 2010.

List for further consideration on 17.12.2019.

Adarsh Kumar Goel, CP

S.P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

September 16, 2019
Original Application No. 714/2019
A

LP Regn. No. 2327/19

05/04/19

FROM - KUMAR KAVAL
House - Wazirganj
U.P. 243726

सेवा में,
श्री हनुमान मंदिर,

राष्ट्रीय हरित प्राधिकरण (N.G.O.)
नई दिल्ली.

REGISTERED
दिनांक
19 MAR 2019
HCP/18

विषय - डाकजोन में धामे जिनपद ककामुं (उपग्रह) से
सकसिखल पम्पों का लगाना जाना.

19 MAR 2019

महोदय,

कृपया उपरोक्त विषय में डीकात करना है कि ककामुं में, के ग्रामों में, कखों में, डियेय लय से सकसिखल पम्प लगाने जा रहे हैं. इन सकसिखल पम्पों को दीलक डीकन-बोर्डिंग मशीनों से, लक्ष्मी मिडियम वारा लगाना जा रहे हैं जेवों में लिचबडी हेतु बोलि करके लम्बवर्ती लगाने है. म पम्प लम्बाकार 4" Diameter के लगाने जा रहे हैं जिन Out put. 1 1/2" या 2" है. जसिन इन सकसिखल पम्प का इस्तेमाल कर रहे हैं. पम्प को चला ही रहे देते हैं जिसे Over head Tank भर जाने के बाद भी खचक जल नालियाँ बनावश्यक बहता रहता है. लोग इन पम्पों से लीवें ही व की दुलाई, भौलों को नहाना, धरों को धोना, पशुओं को, मंदिरों को धोना, यहाँ तक लोग पम्पों को चलाकर लीवें पाइप से स्नान भी करते रहते हैं. जिस काम में एक मा के व पानी खर्च होता है उस काम के लिसे कम से कम 100 लीटर 200 लीटर या 500 लीटर तक खचक पैमजल खर्च कर रहे हैं यहाँ तक लिखते कि इस हेतु यदि एक बर में दो भाई ही ठीकी याइसों का पम्प बहण-डाला है उध उम्मा लगाना, ली वेंनी है शसिगत खचक पैमजल को खर्च किया जा रहा है. अधिक लिखतारिधि इस मामले में कुछ कस न बी-वाहें है.

वेदक से रिवेदन है कि उपरोक्त संपूर्ण कारि कसे का कप-करी ताकि प्रकृति नदि बरे से रोक जा सके.

क - अक्षय,

श्री हनुमान मंदिर,
वेदक, 19.03.19
KUMAR KAVAL

V. P. P. Baredly

41

Central Ground Water Authority, Government of India

CENTRAL GROUND WATER AUTHORITY

(Constituted under sub-section (3) of section 3 of the Environment (Protection) Act, 1986)



Guidelines/Criteria for evaluation of proposals/requests for ground water abstraction

(With effect from 16.11.2015)

**Central Ground Water Authority
Ministry of Water Resources,
River Development & Ganga Rejuvenation
Government of India**

Government of India
CENTRAL GROUND WATER AUTHORITY
Ministry of Water Resources, River Development & Ganga Rejuvenation
West Block 2, Wing 3, R K Puram, Sector 1, New Delhi-110066

**Guidelines/Criteria for evaluation of proposals/requests for
ground water abstraction**

INDEX

ITEM	Page No.
1. SCOPE & OBJECTIVE.....	1
2. NOTIFIED AREAS	2
2.1. Drinking & Domestic purposes:	2
2.1.1. Individual households:	2
2.1.2. Other than Individual households	3
3. NON-NOTIFIED AREAS	4
3.1. Criteria for Industries/Infrastructure/Mining Projects	4
3.1.1. Industries:.....	4
3.1.1. (b). Water Intensive Industries	5
3.1.2. Infrastructure projects	5
3.1.3. Mining and De-watering projects	6
4. ABSTRACTION OF SALINE GROUND WATER.....	6
5. CHANGE IN LAND USE.....	7
6. OTHER CONDITIONS (Applicable for all cases):	8
7. ISSUANCE/ RENEWAL OF NOC.....	9
8. ISSUANCE OF NOC TO EXISTING INDUSTRIES	9
9. PROCESSING FEE.....	10

ANNEXURE

- Annexure I: Explanations for the technical terms used:
- Annexure II: List of areas notified by CGWA
- Annexure III: Format of the undertaking to be submitted to the Authorised Officer
- Annexure IV: List of Infrastructure Projects
- Annexure V: List of Water Intensive Industries.
- Annexure VI: Guidelines for Installation of Piezometers and their Monitoring.

43

Government of India
CENTRAL GROUND WATER AUTHORITY
Ministry of Water Resources, River Development & Ganga Rejuvenation
West Block 2, Wing 3, R K Puram, Sector 1, New Delhi 110066

**Guidelines/Criteria for evaluation of proposals/requests for
ground water abstraction**
(With effect from 16/11/2015)

1. SCOPE & OBJECTIVE

The prime objective of the guidelines for evaluation of proposals/requests for the withdrawal of ground water, is to focus on a specific part of ground water management viz. ensuring sustainability of ground water both in terms of quantity & quality and also focus on land based management of ground water resources, looking into the variations of availability of water in different climatic regions and diverse hydrogeological conditions in various states of the country. Explanation for different technical terms used in this document is given in *Annexure I*.

The annual replenishable ground water resources availability plays an important role in defining the guidelines. These are re-assessed from time to time and the latest assessment, as applicable to these guidelines are available on www.cgwb.gov.in

The latest assessment of the state wise ground water resources as on 31.03.2011 is available at the Central Ground Water Board (CGWB) web site (<http://cgwb.gov.in/documents/Dynamic%20GW%20Resources%20-2011.pdf>). As per the ground water resource estimates of 2011, out of the 6607 assessment units (Blocks, Mandals, Talukas, districts), 1071 over-exploited units, 217 critical units, 697 semi-critical units, 4580 safe units and 92 saline units have been identified across the country by Central Ground Water Board. The Annual replenishable ground water resources have been estimated as 433 Billion Cubic Metres (bcm). The Net Ground Water Availability is 398 bcm and the overall stage of ground water development of the country is 62%. The present guidelines will follow the assessment as on GWRE 2011 till it is revised.

Central Ground Water Authority (CGWA) so far has notified 162 areas (<http://cgwb.gov.in>) the areas are for the purpose of regulation of ground water development. More areas are notified periodically and the up dated list as applicable to these guidelines is available on www.cgwa-noc.gov.in. The District Administrative Heads (Deputy Commissioner/District Magistrate/District Collector) in case of Administrative Block or Taluka, or the Head of the Municipality (in case of Municipal Area) of the notified areas in the country have been appointed as 'Authorized Officers' by Central Ground Water Authority under Section 4 of the Environmental Protection Act (EPA) (1986).

Regulation of Ground Water development in Notified areas is through district administrative heads assisted by Advisory Committees under the provisions of Section 4 of the EPA, 1986. All issues pertaining to granting of NOC's for ground water

Central Ground Water Authority, Government of India

withdrawal, checking violations, sealing of ground water abstraction structures, launching of prosecution against offenders, attending to complaints, etc., are to be addressed by the Authorized Officers.

- i. These guidelines supersede all the earlier guidelines with effect from 16/11/2015. The guidelines for abstraction of ground water in Notified/Non-Notified areas for various users are given below.

2. NOTIFIED AREAS

Permission to abstract ground water through any energized means will not be accorded for any purpose other than drinking water. The permission would be granted by the Authorised Officer in consultation with the advisory committee constituted for this purpose. The list of notified areas, is given in *Annexure II* and also available on the web-site (www.cgwb.gov.in).

2. 1. Drinking & Domestic purposes:

NOC can be accorded for construction of ground water abstraction structures/ replacement of existing defunct well for drinking and domestic purposes only. Government Water supplying agencies can be accorded NOC as per their requirement. NOC for infrastructure projects will be considered after issue of completion certificate from competent Authority as per Govt. norms for drinking and domestic purposes. NOC for ground water withdrawal will be considered only if Water Supplying Department is not providing adequate water in the area/premises. Proof for this is to be produced from the concerned authority by the applicant.

2. 1. 1. Individual households:

The conditions for granting the NOC to individual households in notified areas are given below:

- a. Permission to be granted only for such cases where public water supply system does not exist. The permission shall be valid only till such time there is no public water supply provided. In that case, the abstraction structure shall be exclusively utilized for artificial recharge to ground water or sealed.
- b. A certificate from the water supply agency regarding non-availability of government water supply to the area/individual is to be submitted by the applicant.
- c. The premises should have only one ground water abstraction structure (either existing or new) to meet the drinking and domestic requirements. No tube-well/bore-well will be constructed, if any working tube-well already exists. In case the existing well has become non-functional and is to be replaced, it should be converted into recharge well, if possible or, properly sealed and no water be pumped from it. An undertaking as per *Annexure III* is to be submitted by individual.
- d. The person(s) intending to construct new tube-well will seek permission from the Authorized officer/Advisory Committee, at least 30 days in

advance along with the name and address of the drilling agency, which will undertake construction of tube-well. Authorities/Nodal Agency can ask the user to supply additional information.

- e. The maximum diameter of the tube-well should be restricted to 4" only and the capacity of the pump should not exceed 1HP. In case of deep water level the capacity/dia of the structure will be decided by the Authority based on the site specific recommendations.
- f. Concurrent with the construction of ground water abstraction structure, the owner of the tube-well shall undertake artificial recharge to ground water through rainwater harvesting in the premises.
- g. The water from the tube-well/bore-well will be used exclusively for drinking and domestic purposes only within the premises.
- h. All details of the drilling like rock formations encountered, the depth and diameter of the constructed tube-well, (Fracture zones encountered/zones tapped) type of pipes used in tube well, yield of bore well/tube well and ground water quality etc., shall be kept for record and are to be provided at the time of inspection.
- i. Any violation of the above conditions will attract legal action under section 15 of the Environment (Protection) Act, 1986.

2.1.2. Other than Individual households

The list of infrastructure projects, other than individual households is given in *Annexure IV*. The conditions for granting the NOC to such categories in notified areas are given below:

- a. Maximum diameter of the ground water abstraction structures should be restricted to 150 mm (6 inches) only and capacity of the pump should not exceed 5 HP. In case of Government water supply agencies, housing societies, tube well size/dia. & HP of prime mover can be more depending on the ground water availability and requirement. The authorised officers in consultation with the advisory committee would decide on standards for the area/ district under their jurisdiction.
- b. Concurrent with the construction of ground water abstraction structures, the organization shall undertake artificial recharge to ground water through rain water harvesting structure in the premises within 45 days of issuance of NOC and will confirm to the Authorized Officer for verification.
- c. Water meter installation in the abstraction structure is mandatory and confirmation of water meter installation shall be given to the Authorized Officer under intimation to the concerned Regional office of CGWB immediately after construction. The daily water meter reading should be maintained and quarterly report should be submitted to Authorized Officer.
- d. The water from the ground water abstraction structures will be used for drinking and domestic purposes only.

- e. All details of the drilling like location of well (Lat./Long.), formations encountered, the depth and diameter of the constructed ground water abstraction structures, type of pipes used, yield of bore well/ tube well (Fracture zones encountered/zones tapped) and ground water quality, etc., have to be furnished to the nodal agency authorized and to CGWB Regional Office within 15 days of the completion of the construction.
- f. The permission for construction of ground water abstraction structure would be valid for a period of six months from the date of issue of NOC. If the structure is not constructed within validity period, the NOC would be deemed to have been cancelled.
- g. The NOC issued would be non-transferable.
- h. Permission to be granted only for such cases where public water supply system does not exist. The permission shall be valid only till such time, there is no public water supply provided. In that case, the abstraction structure shall be exclusively utilized for artificial recharge to ground water or sealed.
- i. Any violation of the above conditions will attract legal action under section 15 of the Environment (Protection) Act, 1986.

Guidelines for granting of NOC by Central Ground Water Authority for saline ground water withdrawal to industries/projects in Notified areas underlain by Saline Ground Water is mentioned under Section 4.

In case the notified area is de-notified subsequently, the conditions pertaining to "non-notified areas" shall be followed.

3. NON-NOTIFIED AREAS

NOC for ground water withdrawal will be considered for Industries / Infrastructure / Mining projects as per the criteria given below.

3.1. Criteria for Industries/Infrastructure/Mining Projects

3.1.1. Industries:

Category*	Mandatory Recycle/Reuse (for various purposes except recharge to ground water)	Withdrawal permitted (% of proposed recharge) #
Safe	Major and Medium Industries to recycle and reuse at least 40% of the waste water	NOC is required for ground water withdrawal subject to adoption of artificial recharge to ground water.
Semi-critical	Major and Medium Industries to recycle and reuse at least 50% of the waste water	Withdrawal may be permitted subject to undertaking of ground water recharge** measures. The withdrawal should not exceed 200% of the recharged quantity.

Category*	Mandatory Recycle/Reuse (for various purposes except recharge to ground water)	Withdrawal permitted (% of proposed recharge) #
Critical	Major and Medium industries should fully recycle and reuse the waste water	Withdrawal may be permitted subject to undertaking of ground water recharge** measures. The withdrawal should not exceed 100% of the recharged quantity.
Over-exploited	All Industries to fully recycle and reuse the waste water	Withdrawal may be permitted subject to undertaking of ground water recharge** measures. The withdrawal should not exceed 50% of the recharged quantity.

* The guidelines will follow the assessment as per Ground Water Resource Estimation (GWRE) 2011 till further revision.

Refer section 3.1.1.b for recharge criteria for Water Intensive Industry

**The recharge should be implemented within the premises and/or same water shed/assessment unit. Detail project proposal shall be included along with the application for NOC.

3.1.1. (b). Water Intensive Industries

Industries using ground water as raw material/water intensive industries shall not be granted NOC for ground water withdrawal in Over-Exploited areas. A list of different industries categorised as water intensive is given in *Annexure V*. In Safe, Semi-Critical & Critical areas NOC for ground water withdrawal is mandatory for these industries as per Section 3,1. However, ground water withdrawal will be limited as follows:

Category	Ground Water Withdrawal Limit
Safe	Withdrawal limited to 100% of ground water recharge.
Semi- Critical	Withdrawal limited to 100% of ground water recharge.
Critical	Withdrawal limited to 100% of ground water recharge.
Over- Exploited	No permission for Industries under this category.

3.1.2. Infrastructure projects

The application for the infrastructure projects would be considered depending on the type of infrastructure project as per the *Annexure IV*.

- a. Run-off from the entire project area is to be utilized either for artificial recharge to ground water unless risk of contamination exists or area is water logged or for storage for utilization or both.
- b. The quantum of ground water for usage other than drinking/ domestic shall not exceed 25% of total ground water abstraction in case of Housing projects/Residential Townships.
- c. Proponents are to submit a status report stating the quantum of water required and the quantity that would be provided by the Government Water Supplying agency. This should be supported by a letter from the agency.

3.1.3. Mining and De-watering projects

Abstraction of ground water by mining industries intersecting water table for de-watering of mine pit water, and de- watering ground water for basement construction of buildings, etc., may be permitted subject to the following conditions.

- a. Conditions for recharge and recycle/reuse would be similar to those given in case of industries for withdrawal of ground water (Section 3.1). Project proponent has to submit mining plan with mine seepage computation/modelling studies carried out by them.
- b. The de-watered quantum of water is to be put to gainful use. This may include water supply and provide to water supply agencies, agriculture, dust suppression by the industry, utilization by the mining industry, utilization for artificial recharge to ground water, etc.
- c. Piezometers for monitoring the ground water level of de-watered aquifers are to be mandatorily installed within the premises and in peripheral areas having adequate depth range. The record of water level data be maintained and to be provided periodically or whenever demanded by the regulating agency.
- d. Wherever the mines/de-watering project is situated in the coastal area special care should be taken to prevent sea water ingress. This should be supported by a technical evaluation report.
- e. In case of mining projects detailed and continuous study on the ground water regime, including ground water modelling should be carried out and the results should be submitted to the Regional Directorate of CGWB periodically.

4. ABSTRACTION OF SALINE GROUND WATER

Any Industry/project desirous of utilizing saline ground water, including from areas falling under over-exploited and Notified categories, would be permitted to extract saline ground water. However, due care to be taken in respect of disposal of the effluents by the units, so as to protect the water bodies and the aquifers from pollution. Proposals pertaining to such cases must have a detailed project report elucidating the mechanism of handling the effluent water and its various uses. All precautions must be taken for protection of environment especially fresh water

49

aquifers in and around the area. Large scale recharge mechanism should be adopted wherever feasible in such cases to improve the ground water conditions in the region.

(I) In Notified areas, withdrawal of saline water from deeper aquifers can be permitted subject to the following conditions.

- (a) Saline water withdrawal shall not contaminate the fresh water aquifers while transporting or using.
- (b) No brine or waste disposal should occur in that area.
- (c) The withdrawal of saline water or pumping of the saline aquifer by industries/organizations, should not affect the fresh water aquifer, if any in the area.
- (d) Piezometers should be constructed and monitored regularly for piezometric level & quality, of the aquifer from which the saline water is pumped, as well as, the adjacent/overlying/underlying fresh water aquifers, if any.
- (e) The data generated has to be submitted to the respective Regional Director of CGWB periodically.
- (f) CGWA has right to withdraw the permission at any time without assigning any reason.
- (g) Adequate Rain Water Harvesting/Artificial Recharge/Water conservation measures should be adopted in consultation with Regional Director of CGWB.

(II) In case of saline/contaminated water occurring within the phreatic zone or water logged area occurring as a pocket in notified area, withdrawal may be permitted for uses other than domestic use subject to:-

- (a) The area shall be clearly demarcated and the respective Regional Director of CGWB shall give clear recommendation on the quantity which can be withdrawn.
- (b) The withdrawal should not have any impact on the fresh water aquifer and this has to be ascertained by the concerned Regional Director, CGWB.
- (c) Other conditions shall remain same as (I) above.

5. CHANGE IN LAND USE

Industries/ Infrastructure/Mining projects coming up in agricultural land or any other land after change in land use shall have to submit all documents endorsing the change of land use from competent authority. Withdrawal of ground water from existing abstraction structures, if any, after change in land use in the area can be done

Central Ground Water Authority, Government of India

only after approval from the Central Ground Water Authority. Cases would be processed as per changed land use.

6. OTHER CONDITIONS (Applicable for all cases):

- a) Sale and supply of raw/unprocessed/untreated ground water by unauthorized agencies for commercial use is not permitted.
- b) Non-compliance of conditions mentioned in the NOC may be taken as sufficient reason for cancellation of NOC accorded/ non-renewal of NOC.
- c) Wherever State Government Authorities are in existence to manage and control ground water regimes, the Ground water Regulation would be done by them. The State Ground Water Authority (SGWA) shall send a quarterly progress report to CGWA for records.
- d) In case of any delay in executing the project for bonafide reasons within the set time, for which NOC has been granted, the firm shall apply to CGWA for extension. CGWA may consider extension based on its merits. Any proposal to extend the validity of NOC would be considered for a similar period with recharge conditions applicable as per guidelines in force, provided no ground water abstraction has been made.
- e) No application for NOC shall be entertained without referral letters from the statutory authority (Central and State Govt. Departments and Agencies like State Pollution Control Board, Industries Department, Industrial Development Authority).
- f) The referral letter shall contain verification on the quantum of water for the industry/project with detailed break up of ground water consumption, recycle & reuse of the waste water, so that the wastage of the precious resource can be avoided. In case this is not given by the referral authority, applicant should obtain a letter from the Industries Dept/Project Sanctioning Authority/ local municipal authority in urban areas on the same lines.
- g) The CRZA rules and regulation shall be applicable wherever in vogue.
- h) No permission required for withdrawal of ground water from any area if withdrawal is done through non-energized means.
- i) Mandatory clause on Artificial Recharge to ground water may be relaxed in case of water logged/shallow water level (< 5 m bgl during pre monsoon) areas.
- j) Relaxation in the quantity of ground water withdrawal in over-exploited areas, and/or quantity of recharge being affected by the firm can be permitted by CGWA if it feels it absolutely necessary in national interest.
- k) The artificial recharge proposals are required to be vetted by any competent authority of State/Centre.
- l) Treated water shall not be used for recharge to ground water, since it may contain heavy metals & other toxic elements. The treated waters shall be fully used by the proponent or any other agency, who can utilize it without contaminating the underlying aquifer / water bodies.
- m) NOC issued is non-transferable.

- n) Abstraction structure should be located inside the premises of project property.
- o) The general guidelines for the ground water level monitoring and construction of piezometers for this purpose are annexed as *Annexure VI*.

7. ISSUANCE/ RENEWAL OF NOC

- a) NOC will be accorded in non notified areas for a period of two years initially and will be renewed for a period of three years, subject to compliance of conditions mentioned in the NOC. Thereafter, NOC's shall be renewed every five years subject to the compliance of the conditions mentioned in the renewed NOC.
- b) Renewal of NOC's issued earlier to industries/projects in non-notified areas and where the area has subsequently become notified, will be done by CGWA for every two (2) years. The Authorized officer will forward the application to the concerned Regional Director of CGWA with his recommendations for processing and forwarding to CGWA.
- c) In case of change in category of the area renewals would be granted with conditions as laid down for such new category areas. In case it is difficult to comply with the conditions the applicant should satisfy the authority for granting exemption/alternative measure. The condition of recharge may be relaxed for OE blocks at par with Critical blocks and for Critical blocks at par with semi-critical blocks.
- d) In case it is found that some of the conditions stipulated during the issuance NOC have not been implemented in certain localities it may be relaxed by CGWA based on the recommendations of the concerned Regional Director for specific areas as per site specific condition.
- e) Categorization of certain industries as 'Water intensive industry' have been made with effect from 15.11.2012. Since then ground water withdrawal by such industries is not permitted in OE areas. Renewal of NOC for those water intensive industries to which NOC was issued for ground water withdrawal prior to 15.11.2012 and are now falling in Over exploited and Notified areas will be done by CGWA initially for two years and subsequently for every three years. For Notified areas, the authorized officer shall forward his recommendations to the Regional Director who in turn would send the same alongwith his recommendations to CGWA. The renewal would be limited to 50% of the recharge quantity or the earlier permitted quantity whichever is less.
- f) Processing fee prescribed if any, from time to time shall be charged for issuance and renewal of NOC.

8. ISSUANCE OF NOC TO EXISTING INDUSTRIES

All existing Industries/projects which are drawing ground water and have not obtained NOC for ground water withdrawal from Central Ground Water Authority, either due to its coming into existence prior to formation of CGWA or due to

Central Ground Water Authority, Government of India

exemption from obtaining NOC as per earlier guidelines shall apply to CGWA for NOC for ground water withdrawal with immediate effect. This would be applicable to States/UT's in which regulation of ground water withdrawal is being done by CGWA. The application has to be submitted online. The grant of NOC would be considered as per prevailing guidelines.

It would be mandatory for these industries/projects to submit water quality report of effluents, if any, vetted by competent authority. The industry/project should have valid EC or 'consent to operate' under water act or referral letter issued by the State/ Central regulatory authority.

9. PROCESSING FEE

A Processing fee of Rs. 1000/- per new NOC and Rs. 500/- per renewal of NOC shall be applicable for issuance of NOC or its renewal.

Note: Guidelines are subject to modification from time to time.

Annexure-I**Explanations for the Technical Terms used:**

1. **Notified Area:** Areas notified by Central Ground Water Authority for the purpose of Regulation of Ground Water development through Public Notices.
2. **Non-notified area:** Areas other than Notified areas for ground water regulation.
3. **EPA 1986:** Environmental Protection Act (1986).
4. **Safe area:** Area categorized as SAFE from the ground water resources point of view, based on the ground water resources estimation 2009 or the latest estimation carried out by CGWB.
5. **Semi-critical area:** Area categorized as SEMI-CRITICAL from the ground water resources point of view, based on the ground water resources estimation 2009 or the latest estimation carried out by CGWB.
6. **Critical area:** Area categorized as CRITICAL from the ground water resources point of view, based on the ground water resources estimation 2009 or the latest estimation carried out by CGWB.
7. **Over-exploited area:** Area categorized as OVER-EXPLOITED from the ground water resources point of view, based on the ground water resources estimation 2009 or the latest estimation carried out by CGWB.
8. **Aquifer:** Geological formation capable of storing and transmitting ground water.
9. **Deeper Aquifer:** In areas having multiple aquifer system, the aquifer/s occurring below the uppermost aquifer.
10. **Well:** Any structure sunk for the search or extraction of ground water, including open wells, dug wells, bore wells, dug-cum-bore wells, tube wells, filter points, collector wells, infiltration galleries, recharge wells, or any of their combinations or variations.
11. **Tube Well; Bore Well; Dug Well:** Ground Water abstraction structures.
12. **Government Agency:** May be Central or State Government body.
13. **Mine:** Area where mining activity is taking place, or area abandoned after mining.
14. **Ground Water Recharge:** Augmenting the ground water resources of aquifer/s.
15. **Rainwater Harvesting:** The technique or system of collection and storage of rainwater, at micro watershed scale, including roof-top harvesting for future use or for recharge of ground water.
16. **Roof Top Rain Water Harvesting:** Collection and storage of rain water from the roof top of buildings.
17. **Artificial Recharge to ground water:** Augmenting the ground water reservoir through artificial means.
18. **Infrastructure Project:** Housing, Township, SEZ, Hotel, Educational Institutions, Roads and Bridges, Commercial establishments, Offices, Airport, Transport terminus, Hospitals, others.

Central Ground Water Authority, Government of India

19. **Mining Project:** Project which involves mining activity either open cast or underground or both.
20. **Ground Water Draft:** Quantum of ground water withdrawn.
21. **Saline Water:** Water having salinity in excess of 2500 $\mu\text{mhos/cm}$ at 25°C .
22. **Water Table Intersection:** Intersection of the Water Table on excavation of the overlying material due to mining or other activities.
23. **Recycle/Reuse:** Purifying waste water for using again/ putting water to multiple uses.
24. **Schools/College/Universities:** Educational Institutions/ universities approved/recognized by State / Central Government.
25. **Hospitals:** Institutions providing medical facilities/treatment approved by State / Central Government.
26. **Bhawan:** Raj Bhawan or any other Central / State Government office complex or building.
27. **Government Department:** Either Central or State.
28. **Municipality:** Municipality, a Municipal Corporation or similar body of local urban governance by any other name.
29. **Ground water:** Water, which exists below the surface in the zone of saturation and can be extracted through wells or any other means or emerges as springs and base flows in streams and rivers;
30. **Bgl:** Below Ground Level.
31. **BCM (bcm):** Billion cubic metres.
32. **Ground water Abstraction structure:** Structure used to withdraw ground water like bore well / tube well / dug well / dug cum bore well/tunnel well.
33. **Piezometer:** A bore well/tube well used only for measuring the water level/piezometric head and to take water sample periodically but not used for ground water abstraction.
34. **Water Audit:** A numerical assessment quantity of water in any process, giving a detailed input and output in every stage.

Annexure II

List of 162 areas notified by CGWA

S. No.	STATE / UT	LOCATION	Date of Notification
	Andhra Pradesh	Tirupathi (Rural) Mandal of Chittoor District	5.12.2005
	Andhra Pradesh	Vempalli Mandal of Cuddapah District	5.12.2005
	Andhra Pradesh	Chilmathur Mandal of Anantapur District	27.11.2012
	Andhra Pradesh	Narpala (NC) Mandal of Anantapur District	27.11.2012
	Andhra Pradesh	Giddaluru Mandal of Prakasam District	27.11.2012
	Diu	Union Territory of Diu	14.10.1998
	Gujarat	Gandhinagar taluka (aquifer below 200 mbgl declared as notified for meeting drinking and domestic requirements), District Gandhinagar	2.09.2000
	Gujarat	Kalol taluk of Gandhinagar district	27.11.2012
	Gujarat	Mansa taluk of Gandhinagar district	27.11.2012
	Gujarat	Mahešana taluk of Mahešana district	27.11.2012
	Haryana	Municipal Corporation of Faridabad & Ballabgarh	14.10.1998
	Haryana	Shahbad Block of Kurukshetra District	2.12.2006
	Haryana	Nangal Chowdhary Block of Mahendragarh District	2.12.2006
	Haryana	Narnaul Block of Mahendragarh District	2.12.2006
	Haryana	Samalkha Block of Panipat District	2.12.2006
	Haryana	Karnal Block of Karnal District	2.12.2006
	Haryana	Khol Block of Rewari District	2.12.2006
	Haryana	Entire Gurgaon District	13.08.2011
	Haryana	Badra block of Bhiwani District	13.08.2011
	Haryana	Ladwa block of Kurukshetra District	13.08.2011
	Haryana	Pehowa block of Kurukshetra District	13.08.2011
	Haryana	Rania block of Sirsa District	13.08.2011
	Haryana	Tohana block of Fatehabad District	13.08.2011
	Haryana	Gulha block of Kaithal District	13.08.2011
	Haryana	Bapoli block of Panipath District	13.08.2011
	Haryana	Rajaund block of Kaithal District	27.11.2012
	Haryana	Ellenabad block of Sirsa District	27.11.2012
	Haryana	Badami taluka of Bagalkote District	27.11.2012
	Karnataka	Bagalkote(P) taluka of Bagalkote District	27.11.2012
	Karnataka	Anekal taluka of Bangalore (U) District	27.11.2012
	Karnataka	Bangalore (N) taluka of Bangalore (U) District	27.11.2012
	Karnataka	Bangalore (S) taluka of Bangalore (U) District	27.11.2012

Ground Water Authority, Government of India

33	Karnataka	Devanhalli taluka of Bangalore (R) District	27.11.2012
34	Karnataka	Dod Ballapur taluka of Bangalore (R) District	27.11.2012
35	Karnataka	Hoskote taluka of Bangalore (R) District	27.11.2012
36	Karnataka	Nelamangala(P) taluka of Bangalore (R) District	27.11.2012
37	Karnataka	Ramdurg taluka of Belgaum District	27.11.2012
38	Karnataka	Raybag(P) taluka of Belgaum District	27.11.2012
39	Karnataka	Gadag(NC) taluka of Gadag District	27.11.2012
40	Karnataka	Bangarapet taluka of Kolar District	27.11.2012
41	Karnataka	Chikballapur taluka of Chikballapur District	27.11.2012
42	Karnataka	Chintamani taluka of Chikballapur District	27.11.2012
43	Karnataka	Gauribidanur taluka of Chikballapur District	27.11.2012
44	Karnataka	Gudibanda taluka of Chikballapur District	27.11.2012
45	Karnataka	Malur taluka of Kolar District	27.11.2012
46	Karnataka	Mulbagal taluka of Kolar District	27.11.2012
47	Karnataka	Sidlaghatta taluka of Chikballapur District	27.11.2012
48	Karnataka	Koratagere(P) taluka of Tumkur District	27.11.2012
49	Karnataka	Madhugiri(P) taluka of Tumkur District	27.11.2012
50	Madhya Pradesh	Dhar Block of Dhar District	2.12.2006
51	Madhya Pradesh	Manawar Block of Dhar District	2.12.2006
52	Madhya Pradesh	Mandsaur Block of Mandsaur District	2.12.2006
53	Madhya Pradesh	Sitamau Block of Mandsaur District	2.12.2006
54	Madhya Pradesh	Neemuch Block of Neemuch District	2.12.2006
55	Madhya Pradesh	Jaora Block of Ratlam District	2.12.2006
56	Madhya Pradesh	Indore Municipal Corporation	2.12.2006
57	NCT, Delhi	South District	15.08.2000
58	NCT, Delhi	South West District	15.08.2000
59	NCT, Delhi	Yamuna Flood Plain Area	2.09.2000
60	Puducherry UT	Puducherry UT	27.11.2012
61	Punjab	Ludhiana City, Ludhiana District	11.12.1998
62	Punjab	Moga-I Block of Moga District	2.12.2006
63	Punjab	Moga-II Block of Moga District	2.12.2006
64	Punjab	Sangrur Block of Sangrur District	2.12.2006
65	Punjab	Mahal Kalan Block of Barnala District	2.12.2006
66	Punjab	Ahmedgarh Block of Sangrur District	2.12.2006
67	Punjab	Nakodar block of Jalandhar District	13.08.2011
68	Punjab	Shahkot block of Jalandhar District	13.08.2011

Water Authority, Government of India

69	Punjab	Lohian block of Jalandhar District	13.08.2011
70	Punjab	Pattran block of Patiala District	13.08.2011
71	Punjab	Phagwara block of Kapurthala District	13.08.2011
72	Punjab	Nihalsinghwala block of Mohi District	13.08.2011
73	Punjab	Dhuri block of Sangrur District	13.08.2011
74	Punjab	Sunam block of Sangrur District	13.08.2011
75	Punjab	Barnala block of Barnala District	13.08.2011
76	Punjab	Sherpur block of Sangrur District	13.08.2011
77	Punjab	Malerkotla block of Sangrur District	13.08.2011
78	Punjab	Khanna block of Ludhiana District	13.08.2011
79	Punjab	Ajnala block of Amritsar District	27.11.2012
80	Punjab	Patti Block of Taran Taran District	27.12.2012
81	Punjab	Taran Taran Block of Taran Taran District	27.12.2012
82	Punjab	Amloh block of Fatehgarh District	27.11.2012
83	Punjab	Khamano block of Fatehgarh District	27.11.2012
84	Punjab	Khera block of Fatehgarh District	27.11.2012
85	Punjab	Tanda block of Hoshiarpur District	27.11.2012
86	Punjab	Bhogpur block of Jalandhar District	27.11.2012
87	Punjab	Goraya/Rurka kalan block of Jalandhar District	27.11.2012
88	Punjab	Jalandhar east block of Jalandhar District	27.11.2012
89	Punjab	Jalandhar west block of Jalandhar District	27.11.2012
90	Punjab	Nurmahal block of Jalandhar District	27.11.2012
91	Punjab	Phillaur block of Jalandhar District	27.11.2012
92	Punjab	Nadala block of Kapurthala District	27.11.2012
93	Punjab	Dhilwan block of Kapurthala District	27.11.2012
94	Punjab	Kapurthala block of Kapurthala District	27.11.2012
95	Punjab	Sultanpur block of Kapurthala District	27.11.2012
96	Punjab	Pakhawal block of Ludhiana District	27.11.2012
97	Punjab	Bhikhi block of Mansa District	27.11.2012
98	Punjab	Budhlada block of Mansa District	27.11.2012
99	Punjab	Sardulgarh block of Mansa District	27.11.2012
100	Punjab	Aur block of Nawanshahr District	27.11.2012
101	Punjab	Banga block of Nawanshahr District	27.11.2012
102	Punjab	Patiala block of Patiala District	27.11.2012
103	Punjab	Sanaur block of Patiala District	27.11.2012
104	Punjab	Morinda block of Ropar District	27.11.2012
105	Punjab	Bhawaniagarh block of Sangrur District	27.11.2012
106	Rajasthan	Jhotwara block, Jaipur District	27.11.2012
107	Rajasthan	Pushkar Valley, Ajmer District	5.12.2005
108	Rajasthan	Jalore block, Jalore District	5.12.2005
109	Rajasthan	Raniwara block, Jalore District	5.12.2005

Ground Water Authority, Government of India

110	Rajasthan	Budhana block, Jhunjunu District	5.12.2005
111	Rajasthan	Chirawa block, Jhunjunu District	5.12.2005
112	Rajasthan	Mundwa block, Nagaur District	5.12.2005
113	Rajasthan	Surajgarh Block, Jhunjunu District	2.12.2006
114	Rajasthan	Dhod Block, Sikar District	2.12.2006
115	Rajasthan	Shri Madhopur Block, Sikar District	2.12.2006
116	Rajasthan	Behror Block, Alwar District	2.12.2006
117	Rajasthan	Bhinmal Block, Jalore District	2.12.2006
118	Rajasthan	Rajgarh block of Churu District	13.08.2011
119	Rajasthan	Osian block of Jodhpur District	13.08.2011
120	Rajasthan	Bhopalgarh block of Jodhpur District	13.08.2011
121	Rajasthan	Bilara block of Jodhpur District	13.08.2011
122	Rajasthan	Merta block of Nagaur District	13.08.2011
123	Rajasthan	Baetu block of Barmer District	13.08.2011
124	Rajasthan	Sambher block of Jaipur District	13.08.2011
125	Rajasthan	Govindgarh block of Jaipur District	13.08.2011
126	Rajasthan	Sanganer block of Jaipur District	13.08.2011
127	Rajasthan	Bassi block of Jaipur District	13.08.2011
128	Rajasthan	Amer block of Jaipur District	13.08.2011
129	Rajasthan	Shahpura block of Jaipur District	13.08.2011
130	Rajasthan	Mandore block of Jodhpur District	13.08.2011
131	Rajasthan	Sayala block of Jalore District	13.08.2011
132	Rajasthan	Sanchole block of Jalore District	13.08.2011
133	Rajasthan	Nawalgarh block of Jhunjunu District	13.08.2011
134	Rajasthan	Udaipurwati block of Jhunjunu District	13.08.2011
135	Rajasthan	Jhunjunu block of Jhunjunu District	13.08.2011
136	Rajasthan	Todabhim block of Kamoli District	13.08.2011
137	Rajasthan	Pisangan block of Ajmer District	13.08.2011
138	Rajasthan	Chittorgarh block of Chittorgarh District	27.11.2012
139	Rajasthan	Nimbahera Block of Chittorgarh District	27.11.2012
140	Rajasthan	Kuchaman block of Nagaur District	27.11.2012
141	Tamil Nadu	Pollachi S block of Coimbatore District	27.11.2012
142	Tamil Nadu	Morappur block Dharmapuri District	27.11.2012
143	Tamil Nadu	Pappireddipatti block of Dharmapuri District	27.11.2012
144	Tamil Nadu	Usilampatti block of Madurai District	27.11.2012
145	Tamil Nadu	Kuttalam block of Nagapattinam District	27.11.2012
146	Tamil Nadu	Rasipuram block of Namakkal District	27.11.2012
147	Tamil Nadu	Attur-S block of Salem District	27.11.2012
148	Tamil Nadu	Gangavalli block of Salem District	27.11.2012
149	Tamil Nadu	Panamaruthupatti block of Salem District	27.11.2012
150	Tamil Nadu	Talaiwasal block of Salem District	27.11.2012
151	Tamil Nadu	Veerapandi block of Salem District	27.11.2012
152	Tamil Nadu	Chengam block of Tiruvannamalai	27.11.2012

Central Ground Water Authority, Government of India

		District		
153	Tamil Nadu	Valangaiman block of	Tiruvarur District	27.11.2012
154	Tamil Nadu	Udangudi block of	Thoothukudi District	27.11.2012
155	Tamil Nadu	Gudiyatham block of	Vellore District	27.11.2012
156	Tamil Nadu	Jolarpet block of	Vellore District	27.11.2012
157	Tamil Nadu	Pernampet block of	Vellore District	27.11.2012
158	Tamil Nadu	Tiruppathur block of	Vellore District	27.11.2012
159	Telangana	Midjil Mandal of	Malakshubnagar District	5.12.2005
160	Telangana	Vailpoor (NC) Mandal of	Nizamabad District	27.11.2012
161	Uttar Pradesh	Municipal Corporation of	Ghaziabad, Ghaziabad District	04.04.1998
162	West Bengal	Haldia Industrial complex (aquifer below 120 mbgl), Haldia, district East Medinipur		15.08.2000

Annexure-III

UNDERTAKING TO BE SUBMITTED BY INDIVIDUALS FOR CONSTRUCTION OF GROUND WATER ABSTRACTION STRUCTURE FOR DRINKING AND DOMESTIC PURPOSES IN NOTIFIED AREA ON NON-JUDICIAL STAMP PAPER AS PER THE STAMP VALUE IN VOGUE.

..... resident of
I hereby solemnly affirm and declare as under:

1. That I am the owner/lease of premises of
2. That in the above said premises/ building there is no supply of water by the Municipality/Govt. Agency/(ies) in the premises /area.
3. That I/we intend to install bore-well for abstraction of ground water for drinking/domestic use only. In the event of installing bore-well, the maximum diameter shall be restricted to 110 mm (four and half inches) and the capacity of the pump shall not exceed 1 H.P.
4. That I/we undertake that in the event of any instructions/directions from the Central Ground Water Authority/Deputy Commissioner/District Collector or any other authorized officer(s) of the Govt., we shall discontinue the usage of the said dug well/bore-well/tubewell if so required.
5. That I/we further undertake that I/we shall be held liable for any such civil/criminal action that may be initiated against me /us for violation of any of the terms and conditions of this Undertaking.

(DEPONENT)

VERIFICATION:

Verified at on this day of that the contents of the above Undertaking are correct to the best of my knowledge and belief and nothing has been suppressed.

(DEPONENT)

Annexure-IV

List of Infrastructure Projects

Residential apartment	
Residential township	
Business Plaza	
Malls & Multiplex	
Hospitals	
Office building	
School	
College	
University	
Resort	
Hotel	
Holiday home/Guest house	
Industrial Area (Non-Industrial use)	
SEZ (Non Industrial use)	
Banquet Hall	
Metro Station	
Railway Station	
Bus Depot	
Airport	
Seaport	
Highway infrastructure	
Fire station	
Warehouse	
IT Complex	
Logistics & Cargo	

Annexure: V

List of Water Intensive Industries

Packaged drinking water	
Mineral water plant	
Tannery	
Distillery	
Brewery	
Soft drink	
Paper & pulp	
Fertilizer	
Textile Dyeing	
Textile Printing	
Textile spinning	
Sugar	
Dairy Product	
Water park & amusement center	